

Shri B. R. Bhagat: I have got only the figures of transfers out of India, not into India. For that I would require notice.

Dr. M. M. Das: Are Government aware and do they propose to take any action in the affairs of Messrs. Kettlewell and Bullen, Calcutta who have transferred their capital of more than a crore by selling their ordinary shares to the detriment of Indian shareholders of preferential shares?

Shri B. R. Bhagat: The matter is under consideration.

Shri T. K. Chaudhuri: May I know to what extent the figures for repatriation of capital to Sterling area from this country reflect or represent the transfer of the ownership of industrial investment to Indians.

Shri B. R. Bhagat: That break-up is not available.

Shri Bansal: Is the hon. Member in a position to state whether on the whole there has been investment or dis-investment of foreign capital in this country during this period?

Shri B. R. Bhagat: That question does not arise.

Mr. Deputy-Speaker: Next question.

UNITED NATIONS ECONOMIC DEVELOPMENT
SCHOLARSHIPS

*838. **Shri S. C. Samanta:** (a) Will the Minister of Finance be pleased to state whether the United Nations Economic Development scholarships or fellowships have been utilised?

(b) If so, how many technical persons have so far been sent abroad for acquiring advanced practical training in modern methods of highway and bridge engineering?

(c) What are the places where those persons studied or are studying?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir.

(b) Two.

(c) Australia and U.S.A.

Shri S. C. Samanta: May I know the names of the schemes which provide facilities for the overseas practical training in modern methods of highway and bridge engineering?

Shri B. R. Bhagat: I cannot give the specific names of the schemes but I can give the detail. The number of United Nations Economic Development Fellowship and Scholarship for various States during the last three years are:

1950	...	8
1951	...	32
1952	...	34

Shri S. C. Samanta: May I know, Sir, whether they have to fulfil any conditions to avail of the facilities of these scholarships by the 'donor' countries?

Shri B. R. Bhagat: No condition is imposed. The only thing is that the candidate is sponsored by the Government who wishes to send him out and facilities are available in those countries. There is no other condition.

Shri T. S. A. Chettiar: May I know whether among those who have been sent there are Government servants and whether they will be all posted to definite posts when they return.

Shri B. R. Bhagat: Only two have been sent and both of them are Government servants.

Kumari Annie Mascarene: May I know the amount of scholarship and the period of training.

Shri B. R. Bhagat: I cannot tell the amount of scholarship just now. But the period in regard to Fellowship is four to six months and in regard to scholarship one to two years.

Shri Nanadas: May I know the number of candidates belonging to scheduled castes and tribes that have availed of the Economic Development Scholarships?

Shri B. R. Bhagat: One is Mr. B. P. Patel and the other is Mr. K. S. Krishnan. I do not know whether they are from scheduled castes.

Shri M. S. Gurupadaswamy: What are the considerations which prevail with the United Nations in allotting these scholarships to various nations?

Shri B. R. Bhagat: We specify our requirements and they on their part contact the other countries. They see to the scope and availability of the training facilities and a balance is struck between our requirements and the availability.

Shri S. C. Samanta: May I know, Sir, the authority who selects these candidates and whether Central Roads Organization is consulted before they are selected?

Shri B. R. Bhagat: The procedure for selection is that candidates for training in a particular subject have to refer their case to the administrative machinery. They are responsible to the administrative machinery and the particular Ministry concerned must have been consulted.

श्री के० सी० साधिया : क्या ये वृत्तियां पाने वाले लोग वापस आ कर के नौकरी पाते हैं ?

श्री बी० आर० भगत : हां, ये दोनों वापस आ गये हैं और नौकरी में लग गये हैं।

INCOME-TAX APPELLATE TRIBUNAL

*841. **Shri Gidwani:** (a) Will the Minister of Law be pleased to state whether it is a fact that Government had decided to transfer the Allahabad and Patna Benches of the Income Tax Appellate Tribunals to Delhi and Calcutta?

(b) Has the proposed transfer been postponed?

(c) If so, what were the reasons for the transfer of the Benches from their original places?

(d) What are the reasons for postponing the transfer?

The Minister of Law and Minority Affairs (Shri Biswas): (a) and (b). Yes.

(c) The volume of work in the Allahabad and the Patna Benches diminished to such an extent that Government considered there was little justification for the retention of a Bench at either of these places.

(d) The Government of India have deferred the proposed transfer of the Benches, as a number of representations against the proposed move have been received and the matter is being further considered in all its aspects.

Shri S. N. Das: May I know, Sir, whether the convenience of the public has been considered with regard to the transfer of these Appellate Tribunals from Allahabad and Patna to Delhi and Calcutta?

Shri Biswas: Sir, in every case one of the points to which great importance was attached by these proposals was the convenience of the assessee. Under latest proposal that we made it was left to the assessee of these States to choose the place where the appeals and applications were to be heard. However the matter is still under consideration because there have been number of representations which have since been received.

Shri Jhunjunwala: From this question it arises as to how the views of the assessee were ascertained?

Shri Biswas: My answer was convenience of the assessee and not the views'.

Sardar A. S. Saigal: May I know, Sir, how many representations have been made by these gentlemen to the hon. Minister to look into the matter?

Shri Biswas: So far as Patna is concerned, there have been no representations either from the assessee or from any organisation. So far as Allahabad is concerned, quite a number of representations have been made, and a deputation has also waited on the Law Minister, and they have been given a hearing. I actually asked the President of the Tribunal to meet me as I wanted to discuss the matter fully with the President in view of the representations which were made by that deputation.